

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1727  
ANSWERED ON:08.03.2010  
DIGNITY OF LABOURERS /WORKERS  
Gandhi Shri Feroze Varun

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government proposes to take/has taken steps to ensure dignity of labourers/ workers involved in manual works; and
- (b) if so, the details thereof and the steps taken by the Government to incorporate necessary processes and incentives for providing appropriate work environment, facilities and ergonomic tools to workers?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) & (b): Adequate statutory provisions already exist under various legislations, which includes The Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996, The Factories Act, 1948, The Mines Act, 1952, The Dock Workers (Safety, Health and Welfare) Act, 1986, The Employees State Insurance Act, 1948, The Minimum Wages Act, 1948, The Unorganized Workers' Social Security Act, 2008, etc. to ensure dignity of labourers/ workers. Such statutory provisions are reviewed from time to time and necessary amendments are enacted.